



# The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 201 Shillong, Thursday, November 5, 2020 14th Kartika, 1942 (S. E.)

## PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

### NOTIFICATION

The 5th November, 2020.

**No.LB.129/LA/2020/2.**— The Meghalaya Farmers' (Empowerment Commission) (Amendment) Bill, 2020 introduced in the Meghalaya Legislative Assembly on the 5<sup>th</sup> November, 2020 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

## THE MEGHALAYA FARMERS' (EMPOWERMENT) COMMISSION

(AMENDMENT) BILL, 2020

A

BILL

further to amend the Meghalaya Farmers' (Empowerment) Commission Act, 2019.

Be it enacted by the legislature of the State of Meghalaya in the seventy first year of the Republic of India as follows :-

Short title,  
extent and  
commencement.

1. (1) This Act may be called the Meghalaya Farmers' (Empowerment) Commission (Amendment) Act, 2020.
- (2) It shall extend to the whole State of Meghalaya.
- (3) It shall come into force from the date of its publication in the Official Gazette.

Amendment of  
Chapter II  
Section 4(1).

2. In the Meghalaya Farmers' (Empowerment) Commission Act, 2019, after the existing sub-section (1) of Section 4, the following proviso shall be added :-  
  
"Provided that no person shall hold office as Chairperson after he or she has attained the age of sixty five years."

**BANTEIDOR LYNGDOH,**  
Minister,  
Department of Agriculture & Farmers Welfare.

**ANDREW SIMONS,**  
Commissioner & Secretary,  
Meghalaya Legislative Assembly.